

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

(18) C.P.(I.B)-1842/7/(MB)/2018  
MA 839/2018

CORAM: Present : SHRI M.K. SHRAWAT  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 27.08.2018

NAME OF THE PARTIES: Andhra Bank  
V/s  
Oracle Home Textile Ltd.

SECTION OF THE COMPANIES ACT: 7 of Insolvency & Bankruptcy Code,  
2016.

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**ORDER**

1. The Learned Representatives of RP and Dakshin Gujarat Vij Company Limited <sup>case</sup> is present respectively.
2. This Application is moved from the side of RP. An urgent request had been made to give directions to Dakshin Gujarat Vij Company Limited to restore the electricity connection which had been disconnected on 14.08.2018.
3. Worth to mention that vide an Order of 09.08.2018 while admitting the Petition under section 7 of Andhra Bank it was pronounced that Moratorium had commenced. Thereafter, the supply of electricity should not have been disconnected once the Moratorium ~~on~~ status quo was declared. Also stated that manufacturing activity of the Debtor Company is going to be adversely affected.
- 3.1 It is directed that electricity connection should be restored immediately.
4. The Resolution Professional shall contact the officer in charge of the Electricity company and make due provisio0ns for payment of the outstanding electricity dues.
5. The RP shall revert back the progress of the COC meeting. To report the matter is adjourned to **03.10.2018**. MA 839/2018 is disposed of.

SD/-  
**M.K. SHRAWAT**  
**Member (Judicial)**

**27.08.2018.**  
HHS